

**GOVERNMENT OF INDIA
MINISTRY OF HOUSING AND URBAN AFFAIRS
RAJYA SABHA
UNSTARRED QUESTION NO. 79
ANSWERED ON 03/02/2025**

PM UDAY

79. SHRI RAGHAV CHADHA:

Will the Minister for HOUSING AND URBAN AFFAIRS be pleased to state:

- (a) whether the Central Government is aware of the challenges faced in slum redevelopment and the regularization of unauthorized colonies in Delhi;
- (b) the measures have been taken under the PM- UDAY (Unauthorized Colonies in Delhi Awas Adhikar Yojana) scheme, and the progress achieved so far;
- (c) the reasons for delays in slum redevelopment projects and regularization of unauthorized colonies;
- (d) the steps which are being taken to ensure time-bound completion of these initiatives; and
- (e) the manner in which Government plans to improve living conditions in these areas?

ANSWER

**THE MINISTER OF STATE IN THE MINISTRY OF HOUSING AND URBAN AFFAIRS
(SHRI TOKHAN SAHU)**

- (a): Yes.
- (b): In order to confer ownership rights upon the residents of the UCs in Delhi, on the basis of power of attorney, agreement to sale, etc, for the first time under PM-UDAY (Prime Minister Unauthorized Colonies in Delhi Awas Adhikar Yojana) Scheme ownership, transfer, or mortgage rights are being conferred upon the residents of 1731 Unauthorized Colonies in Delhi as per the National Capital Territory of Delhi (Recognition of Property Rights of Residents in Unauthorized Colonies) Regulations, 2019. The aforesaid regulations were notified on 29.10.2019. The National Capital Territory of Delhi (Recognition of Property Rights of Residents in Unauthorized Colonies) Act-2019 facilitates conferment of the aforesaid rights on the basis of Power of Attorney, Agreement to Sale, Possession Letters, Will and Other documents including documents evidencing payment of consideration.

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In order to impart impetus to the pace of implementation of PM UDAY Scheme, Special Single Window camps have started from 30.11.2024 to 31.03.2025 to facilitate the beneficiaries in the processing of their applications. Apart from this, all the ten processing centres in Delhi, where the applications of the beneficiaries are processed and approved, have been made functional on all seven days a week, except on Gazetted holidays. These measures are to continue.

As regards the current status of implementation of the scheme, as on 29.01.2025, a total of 29,300 rights have been granted by way of Conveyance Deed/Authorization Slips out of which 3,153 rights have been granted during the period from 30.11.2024 till 29.01.2025 during which the single window camps have remained functional.

(c) to (e): The challenges faced in slum redevelopment are primarily related to the tenets of the present policy prescribing both rehabilitation and remunerative components of the projects on the same plot. This essentially entails temporal linearity in execution of such projects, with execution & completion of the rehabilitation component taking precedence over the remunerative component.

As regards the regularization of unauthorized colonies, the main challenge is non-receipt of the layout plans from RWAs for regularization of the UCs which is constrained on account of various factors including the existing width of the roads in UCs not conforming to the development control norms.

These challenges are being resolved to enhance the pace of slum redevelopment projects and regularization of unauthorized colonies, with improved living conditions.
